Prime Minister's Relief Fund, it is a small amount; it is only in lakhs. They have in crores with them.

The Prime Minister's relief is a small amount. It is only in lakhs. They have crores of rupees with them. I am ready to do that. Why did they go for lakhs of rupees? ...[Interruptions]

MR. CHAIRMAN: Please sit down. This is not Zero Hour. Please sit down.

SHRI CHATURANAN MISHRA: Every Member of Parliament will get a full report. ...(Interruptions)

श्री अनार्दन यादव (बिहार): बिहार का बोलिए... (व्यवधान)

श्री चंतुरानन मिश्र: बिहार में ज्यादा नहीं हुआ है। जहां हुआ है वहां हम कह रहे हैं ...(व्यवधान)

They will get the papers this evening. They will get a full report. You fix any day. I am ready for it.

MR. CHAIRMAN: Yes, I will allow it.

INTRODUCTION OF MINISTERS

THE LEADER OF THE HOUSE (SHRI I. K. GUJRAL): Mr. Chairman, Sir, with your permission, may I introduce to the hon. House my colleagues in the Council of Ministers, who could not be introduced yesterday?

Mr. Balwant Singh Ramoowalia, Minister of Welfare.

Mr. Birendra Prasad Baishya, Minister of Steel and Mines.

Mr. CM. Ibrahim, I regret, is not here. I also introduce:

Mr. M. Arunachalam, Minister of Labour.

Mr. Ram Vilas Paswan, Minister of Railways.

I have also to introduce to you, Sir, and to the hon. House Mr. Chandradeo Prasad Varma, Minister of State in the Ministry of Rural Areas and Employment.

Thank You, Sir.

ORAL ANSWERS TO QUESTIONS

केन्द्रीय विद्यालय संगठन में प्रतिनियुक्ति पर आये अधिकारियों को समयावधि से पूर्व ही वापस बुलाया जाना

*41. श्री गोविन्दराम मिरी:†

श्री पराग चालिहा:

क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि केन्द्रीय विद्यालय संगठन में प्रतिनियुक्ति पर आये कतिएय उच्च अधिकारियों को समयावधि पूर्ण होने से पूर्व ही उनके मूल विभाग में वापस भेज दिया गया है:

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है:

(म) क्या उन्हें उनके विरुद्ध कतिपय आरोपों के कारण भेजा गया है; और

(घ) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI S. R. BOMMAI): (a) to (d) An officer who was holding the post of Joint Commissioner, Kendriya Vidyalaya Sangathan, was repatriated to his Parent Department in April, 1996 on administrative grounds. A petition was filed in the High Court of Delhi by the said officer against the orders of his repatriation and the matter is *sub judice*.

श्री गौविन्दराम मिरी: सभापति मंहोदय, जहां तक मुझे जानकारी है प्रशासनिक कारण बताकर असली कारण को छिपाया गया है। मैंने पूछा है पार्ट ''सी'' में कि-

"whether they have been sent back due to certain allegations against them."

कुछ आरोप के आधार पर भेजे गए है क्या? इसका कोई जवाब नहीं दिया गया।

महोदय, मैं सदन की जानकारी में यह बात लाना चाहता हूं कि जिस अधिकारी के बारे में बात की गई है, उनके विरुद्ध प्रष्टाचार के अनेक आरोप लगाए गए और उसके संबंध में कई संसद सदस्यों और मानन, श्री मुही राम सैकिया, जो अभी इसी विभाग के राज्य मंत्री है, इन सब लोगों ने प्रधानमंत्री जी से और तत्कालीन एच. आर.डी. मिनिस्टर से मिलकर शिकायत की थी। श्री सैकिया ने यह भी कहा था कि इस बारे में एक जांच कमेटी गठित की जाए और इस भ्रष्टाचार के मामले की जांच की जाए।

रिसभा में यह प्रश्न श्री गोविन्दराम मिरी द्वारा पूछा गया।

महोदय, जिस संयुक्त संघर्ष समिति के संयोजक ने तत्कालीन प्रधानमंत्री जी को इस प्रष्टाचार के बारे में 2 पत्र लिखे, उनको तो उनके सैवा काल के पूर्व में ही रिटायर कर दिया गया और उक्त अधिकारी के सेवा काल में वृद्धि की गई। तो मैं माननीय मंत्री जी से जामना चाहता हूं कि उक्त अधिकारी के बारे में जो आरोप लगाए गए हैं वे क्या हैं, उनका ब्यौरा क्या है और अनेक सांसदी के आग्रह के बावजूद उच्च-स्तरीय जोच क्यों नहीं कराई गई? जो संयुक्त संघर्ष समिति के संयोजक थे, उनको जो समय से पहले रिटायर किया गया, क्या उसकी जांच की जाएगी? क्या उनको न्याय दिलाया जाएगा? बैसे भ्रष्टाचार के खिलाफ लड़ने की बात आपके मिनिमम कॉमन प्रोग्राम में कही गई है। तो क्या इसकी जांच के लिए आप कोई जांच कमेटी मिटाएंगे?

SHRI S. R. BOMMAI: Sir, the question pertains only to repatriation of the officer. But, it is a fact that Members of Parliament have written some complaints to the Ministry. I assure the Member that though these allegations do not pertain to this question, all these will be inquired into.

श्री गौविन्दराम मिरी: सभापति महोदय? उक्स अधिकारी को प्रतिनियुक्ति पर अक्टूबर 92 से अक्टूबर 95 तक के लिए लगाया गया वा लेकिन उनके खिलाफ आरोपों की जांच न कर उनको एक साल का और ऐक्सटेंशन दे दिया गया सेवाकाल में वृद्धि के तौर पर तो मैं जानना चाइता हूं मंत्री महोदय से कि क्या मेरी सूचना सही है और यदि सही है तो यह जो अपाइंटमेंट सब-कमेटी केबिनेट की होती है, उससे इनके सेवा काल में वृद्धि के लिए ऐप्रूक्ल लेना जरूरी है? यदि हां तो क्या इनके मामले में अपाईटमेंट सब-कमेटी केबिनेट का ऐप्रूक्ल लिया गया और यदि नहीं लिया गया तो क्यों नहीं लिया गया, यह मै जानना चाहता हूं।

SHRI S. R. BOMMAI: Sir, as the matter is pending before the court, I cannot go into the details. So far as the complaint about corruption on the part of the concerned man is concerned, I assure that the Government will definitely hold inquiry and take action.

MR. CHAIRMAN: Mr. Parag Chaliha.

SHRI GOVINDRAM MIRI: Sir, my question is very specific. It has no connection with the case pending in the court. My question is whether there are certain norms for granting extensions. If there are, why were they not followed?

SHRI PARAG CHALIHA: Sir, the Minister's reply not only appears to be evasive, but very pertinent facts were also not there. They relate to the allegations about which my colleague over there has spoken. When some very important members, including one present Minister in the same department, have been moving the authorities against those allegations, the very sad fact is that there were some favours shown to that particular man. This appears to be queer. Instead of instituting any inquiry, this man was rather given extension for a particular tenure. It is merely evading the issue by saying that it is pending in the High Court. May I know from the hon. Minister whether a full probe can be instituted against this allegation, which casts a very sad reflection on the Department of Education, which always stands for purity, light and sweetness and all that Therefore, I would very honestly request the hon. Minister to kindly arrange a probe into the whole affair.

SHRI S. R. BOMMAI: I have already assured that all the allegations will be enquired into by the Government And if found guilty, definitely action will be taken against the Officer.

SHRI TRILOKI NATO CHATURVEDI: Sir, the question of privilege of the House is involved here. The simple question is: was the procedure followed in this*case or not? That is, was the approval of the Cabinet Subcommittee on Appointments sought or not? This has nothing to do with any case being *sub judice* or any judicial procedure being involved as such. It is a simple administrative fact and a matter of administrative propriety. That is what the entire House would like to know. Because once a question is there and an answer has been given, it is the property of the entire House.

SHRI S. R. BOMMAI: Sir, the question pertains only to the repatriation of the officer. There is nothing in the question about the other allegations. In spite of that, I am assuring the House that all the allegations will be inquired into. There is nothing in the question about the allegation.

SHRI TRILOKI NATO CHATURVEDI: It is not a question of allegation. Then all supplementaries can be ruled out. This flows from the original question itself.

SHRI S. R. BOMMAI: Sir, the original question is regarding the grant of repatriation.

ऋी शिव चरण सिंह: अधिकारी को जो ऐक्सटेंशन दिया गया, उसकी कैंसिल करेंगे या नहीं?

SHRI VISHNU KANT SHASTRI: Then why was extension given at all?

SHRI S. R. BOMMAI: The matter is pending in the court. He has gone to court against the Order.

SHRI TRILOKI NATH CHATURVEDI: If it is *sub judice*, then why have you put it here at all?

YASHWANT SHRI PRAKASH AMBEDKAR: Mr. Chairman, Sir, this is regarding deputationists in the Education Department to the various technical posts which are being filled through the UPSC. They are mostly for a period of five years. These are posts of a technical nature; and they are all very highly specialised jobs. Every five years those posts are advertised again and new officers are appointed against these posts. May I know from the hon. Minister whether there is going to be a definite policy with regard to the appointment of officers to various posts by the UPSC in the Ministry of Education?

SHRI S. R. BOMMAI: Mr. Chairman, Sir. normally when an officer is taken on deputation, he can continue for five years. The minimum period of deputation is three years and thereafter it can be extended up to five years.

SHRI PRAKASH YASHWANT AMBEDKAR: Instead of taking him on deputation for five years and then repatriating him to his parent office, why don't you appoint him on a permanent basis? During the course of his deputation, the officer might have made some new developments and the next officer who comes on deputation would change everything and everything goes off the mark.

SHRI S. R. BOMMAI: As it is, the policy is to get people from other Departments and make use of their services, their knowledge and experience for five years. There would be other people also who are equally competent and they have to be taken on a deputation. The system is working well. SHRI PRAKASH YASHWANT AMBEDKAR: Mr. Chairman, Sir, I would like to know from the Minister whether he would take them on a permanent basis instead of getting them on deputation for five years. Either they go back to their parent office or remain in the same position. They become useless.

SHRI S. R. BOMMAI: The system *is* to get only new people into the Education Department and to make use of their experience and expertise.

SHRI PARAG CHALIHA: What about the serious allegation that was made? No answer has been given to it.

SHRI S. R. BOMMAI: 1 have answered it. Again I say that definitely there would be an inquiry into the allegation.

MR. CHAIRMAN: Now, Question No 42, Shri Ashok Mitra. He is not here.

*42. [The Questioner (Shri Ashok Mitra) was absent. For answer vide col.27 infra.]

SHRI MD. SALIM: Mr, Chairman, Sir, this Question is in the name of Shri Ashok Mitra who is not here, and mis is regarding Indian contingent for the Atlanta Olympics. You can permit us to put this question.

MR. CHAIRMAN: According to the rules, we would take it up at the end.

PROF. VIJAY KUMAR MALHOTRA: Mr. Chairman, Sir, it is a very important question.

MR. CHAIRMAN: Question No. 43, Shri Mohindar Singh Kalyan. He is not here. Question No. 44, Shri Parag Chaliha.

"43. [The Questioner (Shri Mohinder Singh Kalyan) was absent. For answer vide col...27 infra.]

Stopping of Special Dispensation admissions in Kendriya Vidyalayas

*44. SHRI PARAG CHALIHA: Will the Master of H1.'M\N m .SOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Special Dispensation admissions in Kendriya Vidyalayas have since been put to a stop; and

(b) if so, the reasons therefor?